

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD**

ALLAHABAD this the 26<sup>th</sup> day of April, 2007.

HON'BLE MR. ASHOK S. KARAMADI, MEMBER- J.  
HON'BLE MR. K.S. MENON, MEMBER- A.

**CIVIL CONTEMPT PETITION NO. 22 OF 2007**

IN

**ORIGINAL APPLICATION NO. 684 OF 2006**

Dinesh Kumar Kushwaha, S/o Late Ram Ganesh Kushwaha,  
Guard Head Quarter Prayag, Northern Railway.  
R/o House No. 395, Chhote Lal Kushwaha Nagar,  
Post Office- Teliarganj, Distt. Allahabad.

.....Applicant.

V E R S U S

R.K. Gupta,  
Divisional Railway Manager,  
Northern Railway, Lucknow.

.....Respondent

Present for the Applicant: Sri Rajeshwar Yadav  
Present for the Respondents : Sri Prashant Mathur

**ORDER**

**BY HON'BLE MR. ASHOK S. KARAMADI, JM**

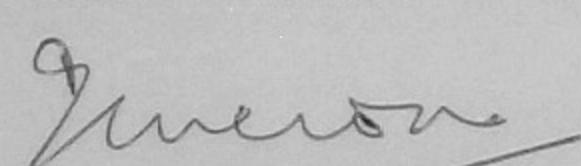
This Contempt Petition is filed for non-compliance of the order dated 10.07.2006. By the said order, the respondent was directed to decide the representation of the applicant dated 27.07.2005 by taking into account the submissions made in the O.A as well as in his representation within a period of three months from the date of the order.

(3)

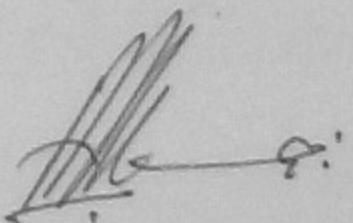
2. The grievance of the applicant is that inspite of the orders, the respondents are deliberately disobeying and have not complied with the same as the representation of the applicant was not considered in pursuance of the order issued by the Tribunal, hence this Contempt Petition has been filed for taking action against the respondent.

3. On notice, the respondents have appeared and put their appearance through Sri Prashant Mathur, Standing Counsel , who submits that in compliance of the order dated 10.07.2006, the respondents have passed necessary order on 10.04.2007. Having regard to the same, he submits that the contempt petition does not survive and therefore, sought for dismissal of the CCP.

4. We have heard learned counsel for the parties and perused the pleadings on record as well as the document produced before us. Having regard to the fact that the respondents, in compliance of the order dated 10.07.2006 passed by the Tribunal, have considered the representation of the petitioner and passed the order dated 10.04.2007, a copy of which has also been served to the learned counsel appearing for the applicant in court, it is just and proper to drop the contempt proceedings and is dropped accordingly. However, liberty is given to the applicant to agitate the matter before the appropriate forum, if there is any grievance against the order dated 10.04.2007.



(K. S. MENON)  
MEMBER - A



(ASHOK S. KARAMADI)  
MEMBER - J.